

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)  
**IA NO. 512 OF 2019 IN**  
**DFR NO. 1525 OF 2019**

**Dated: 03<sup>rd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mahindra & Mahindra Limited & Anr. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan  
Ms. Ritu Apurva  
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

**ORDER**  
**IA NO. 512 OF 2019**  
***(Appl. for Urgent listing)***

Learned counsel, Ms. Swapna Seshadri, appearing for the Appellant submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR No. 1525 OF 2019**

Registry is directed to number the appeal and list the matter for admission, after curing the defects on **10.04.2019**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*pr/pk*

**(Justice N.K. Patil)**  
**Judicial Member**